

Punjab and for children of all parents with income below certain stipulated level in the States of Gujarat, Maharashtra and Mysore.

#### Powdered Milk

- \*244. { Shri Yashpal Singh:  
Shri D. C. Sharma:  
Shri P. C. Borooah:  
Shri Eswara Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that powdered milk donated by C.A.R.E. and intended for Delhi's School Children is being sold at the milk shops and supplied to restaurants by milkmen;

(b) whether any investigations have been made in this connection; and

(c) the outcome thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No powdered milk is supplied by C.A.R.E. for distribution to Delhi's school children.

(b) and (c). Do not arise.

#### Stay of Businessmen in Foreign Countries

\*245. Shri A. N. Vidyalkar: Will the Minister of Finance be pleased to state:

(a) whether Government have received representations from businessmen and industrialists that the time limit of one month at present allowed to them for stay abroad is too inadequate for the purpose of business negotiations, and arriving at proper settlement with foreign industrialists and businessmen or technical experts;

(b) whether Government have examined these representations, and have appreciated the difficulties pointed out;

(c) if so, what steps have been taken to remove the genuine difficul-

ties of the business community in the matter; and

(d) whether Government propose to extend this time limit.

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Yes, Sir.

(b), (c) and (d). The cases involving stay abroad of a businessman for a period exceeding one month are being considered on merits and appropriate decision depending upon the circumstances of each case is taken. In view of the difficult foreign exchange position, there is no intention of extending the general limit of one month but cases will continue to be considered on merits.

#### Bharat Electronics Ltd.

- \*246. { Shri Rameshwar Tantla:  
Shri D. C. Sharma:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 214 on the 26th April, 1962 and state:

(a) the final outcome of the trials carried out by the Bharat Electronics Ltd., on the transistorized community receiver; and

(b) what decision has been reached in view of the outcome of trials?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah):

(a) Some modifications and improvements were effected. In the meanwhile the users have also revised their specifications.

(b) The set is satisfactory as designed, but to meet users' revised specifications re-designing is under consideration.

#### Defects in Rourkela Steel Plant

- \*247. { Shri Kolla Venkalah:  
Shri Yallamanda Reddy:  
Shri B. K. Das:  
Shri Soubodh Hansda:  
Shri S. C. Samanta:

{ Shri M. L. Dwivedi:  
 { Shri Morarka:  
 { Shrimati Jyotsna Chanda:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether the defects detected in Rourkela Steel Plant were discussed with Bonn authorities;

(b) if so, the rectification planned therefor:

(c) the time for the completion of the rectification; and

(d) the costs involved in such rectification?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) to (d). The Solveer Delegation had pointed out certain weaknesses in the working of the Rourkela Steel Plant. These points were discussed with the technical authorities at Bonn and measures to remove them were agreed upon. It is expected that it will take 2 to 3 months more to implement the measures agreed upon. The cost of these measures is estimated at Rs. 4.4 crores for purchase of spares and wages of personnel to be employed, which are treated as "maintenance and revenue expenditure", and Rs. 1.6 crores for purchase of equipment of a "capital" nature.

#### Delhi Municipal Corporation

\*248. { Shri Basumatari:  
 { Shri Rameshwar Tanti:

Will the Minister of Home Affairs be pleased to refer to reply given to Starred Question No. 87 on the 23rd April, 1962 and state:

(a) whether any report has been received by Government from the sub-committee set up by the Delhi Municipal Corporation; and

(b) if so, what decision Government have taken or propose to take to enhance the powers of the Corporation?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

#### Polytechnic in Goa

\*249. Shri Bishanchander Seth: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the Goa leaders have suggested to the Union Government for opening a polytechnic to train Goan technicians; and

(b) if so, how far this suggestion has been agreed upon and how far it has been implemented?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) The matter is under consideration.

#### Coal Mining Rights in West Bengal

{ Shri P. R. Chakraverti:  
 \*250. { Shri Raghunath Singh:  
 { Shri P. K. Deo:  
 { Shri Ram Ratan Gupta:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Central Government have entered into an agreement with the West Bengal Government on coal mining rights in the State;

(b) if so, the terms of the agreement;

(c) how far the Central Government will have a say in the matter of working of the coal mines in the State and in the utilisation of the coal produced from these mines; and

(d) whether Government propose to enter into agreements with other States on the same lines?

Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (c). Yes. An Agreement has been reached between